



SCHEDULE-I

Schedule of fees payable by applicants/Regulated Entities²

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² The fees notified by the Authority in respect of entities indicated above shall be reviewed/ revised every three years unless a review is warranted earlier.



1. Banking and Finance Companies

Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
A. Banking									
i.	IFSC Banking Units (IBUs)	\$1,000	Licence	\$25,000	N.A.	Nil	Annual Turnover ³		Nil
							<=\$1 Bn.	\$50,000	
							>\$1 Bn. & <=\$5 Bn.	\$1,00,000	
							>\$5 Bn. & <=\$10 Bn.	\$1,50,000	
							>\$10 Bn. & <=\$20 Bn.	\$2,00,000	
ii.	Global Administrative Office	\$1,000	Licence	\$25,000	Annual	\$10,000	N.A.	Nil	
iii.	Representative Office	\$1,000	Licence	\$12,500	Annual	\$5,000	N.A.	Nil	
B. Payment Service Providers (PSP)									
i. For PSP designated as Regular Payment Service Provider (RPSP)									
	(a). Account issuance service (including e-money account issuance service)	\$1,000	Authorisation (one-time)	\$25,000	Annual	\$5,000	N.A.	Nil	Nil
	(b). E-Money issuance service	\$1,000				\$5,000			
	(c). Escrow service	\$1,000				\$5,000			
	(d). Cross border money transfer service	\$1,000				\$5,000			
	(e). Merchant acquisition service	\$1,000				\$5,000			
ii. For PSP designated as Significant Payment Service Provider (SPSP), the Annual fee shall be \$10,000 for each activity undertaken as per B.(i). (a) to (e) above									

³ Annual Turnover (IBUs): Based on daily turnover both fund-based and non-fund based



Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
C.	Payment System Operators (PSO)								
	(a). Real time or deferred large value payment system	\$1,000	Authorisation	\$15,000	Annual	\$10,000	N.A.	Nil	Nil
	(b). Trade Repository	\$1,000		\$5,000		\$5,000			
	(c). Issuers of Legal Entity Identifier (LEI)	\$1,000		\$10,000		\$5,000			
	(d). Card Payment Networks	\$1,000		\$15,000		\$15,000			
	(e). TREDS platforms authorised under the Payment and Settlement Systems Act, 2007	\$1,000		\$5,000		\$10,000			
	(f). Any Other	\$1,000		\$15,000		\$10,000			
D.	Finance Companies/Units								
i.	Aircraft Lessors								
	(a). Aircraft Operating Lessors	\$1,000	Registration	\$12,500	Annual	\$5,000	N.A.	Nil	Nil
	(b). Aircraft Financial Lessors	\$1,000	Registration	\$12,500	Annual	\$12,500			
ii.	Ship Lessors								
	(a). Ship Operating Lessors	\$1,000	Registration	\$12,500	Annual	\$5,000	N.A.	Nil	Nil
	(b). Ship Financial Lessors	\$1,000	Registration	\$12,500	Annual	\$12,500			



Sl. No.	Type of Entities	Application Fee	Licence/Registration/ Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
iii.	ITFS Operators	\$1,000	Registration	\$10,000	N.A.	Nil	Annual Turnover⁴		Nil
							<=\$25 Mn.	\$3,000	
							> \$25 Mn. & <= \$50 Mn.	\$5,000	
							> \$50 Mn. & <= \$100 Mn.	\$7,000	
							> \$100 Mn. & <= \$200 Mn.	\$10,000	
	> \$200 Mn.	\$15,000							
iv.	Undertaking permissible activities without customer interface (As per Regulation 5(1)(iii)(m) of IFSCA (Finance Company) Regulations, 2021	\$1,000	Registration	\$12,500	Annual	\$12,500	N.A.	Nil	Nil
v.	Finance Companies/Units undertaking permissible core activities (i.e. separately for each activity under Regulation 5(1)(ii) (a) to (d) of the IFSCA (Finance Company) Regulations, 2021)	\$1,000	Registration	\$12,500	Annual	\$12,500	N.A.	Nil	Nil
vi.	Finance Companies/ Units undertaking Global/ Regional Corporate Treasury Centres (Regulation 5(1)(ii)(e))	\$1,000	Registration	\$12,500	Annual	\$25,000	N.A.	Nil	Nil

⁴ Annual Turnover refers to the value of transactions on the **ITFS platform**.



2. Capital Markets

Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
A.	FMEs & Funds								
i.	Authorised FME (except Family Investment Fund)	\$2,500	Registration	\$5,000	Annual	\$3,000	N.A.	Nil	Nil
ii.	Family Investment Fund			\$15,000					
iii.	Registered FME (Non -retail)			\$7,500					
iv.	Registered FME (Retail)			\$10,000					
v.	Third-Party Fund Management Services Providers ⁵	\$2,500	Authorisation	\$7,500	N.A.	Nil	\$2,000 for each TPFM to whom such third-party fund management services are provided ⁶	Nil	
Fee for filing placement memorandum / offer document with the Authority									
vi.	Venture Capital Scheme	N.A.		Annual	\$1,000 per scheme	N.A.	Nil	\$5,000	
vii.	Angel Fund	N.A.		N.A.	Nil	Filing of intimation regarding investment	\$500	\$3,000	
viii.	Restricted Scheme								
	(a). Category – I AIF	N.A.		Annual	\$1,000 per scheme	N.A.	Nil	\$5,000	
	(b). Category – II AIF							\$10,000	
	(c). Category – III AIF							\$15,000	

⁵ Such fee shall be applicable for each financial year after the year in which the FME enters into a contract with such TPFM.

⁶ **Explanation:** The above recurring fee is in addition to the Recurring Fee (Flat) of USD 3,000 payable by a Registered FME in terms of this Circular, as may be amended or clarified from time to time.



Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
	(d). Special Scheme		N.A.		N.A.	Nil	N.A.	Nil	The fees applicable to the Special Scheme will be fifty percent (50%) of the fees applicable to the existing scheme.
ix.	Retail Scheme				Annual	\$1,000 per scheme			\$15,000
x.	Exchange-Traded Fund (ETF)								\$15,000
xi.	Investment Trust								0.05% of offer size
xii.	Provision of Portfolio Management Services								\$5,000
xiii.	Applications for Regulatory / Innovation Sand box, Fund lab, etc.								\$2,500
	Notes:								
	<p>a. Registered FMEs filing ESG schemes with the Authority in terms of Chapter V of the IFSCA (Fund Management) Regulations, 2025, shall be waived the scheme filing fee as specified above if the disclosures in the scheme are in line with the disclosures provided by the Authority for such schemes. The waiver of fee shall be applicable to only the first 10 ESG schemes registered with the Authority and each FME shall be permitted to avail the waiver only once.</p> <p>b. Registered FMEs filing ETFs with the Authority in terms of Chapter IV of the IFSCA (Fund Management) Regulations, 2025, shall be waived the filing fee as specified above for the first 3 ETFs filed by such FME with the Authority. The waiver of fee shall be applicable only to the first 30 ETFs registered with the Authority.</p>								



Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee	
			Type of Fee	Amount	Flat		Conditional			
					Type of Fee	Amount	Basis of Fee	Amount		
B. Market Infrastructure Institutions										
i.	Stock Exchange	\$1,000	Recognition	\$25,000	Annual	\$1,000	Annual Turnover⁷		Nil	
					Renewal	\$1,000		<=\$1.5 Bn.		\$1,500
								> \$1.5 Bn. & <= \$15 Bn.		\$15,000
								> \$15 Bn. & <= \$75 Bn.		\$75,000
								> \$75 Bn. & <= \$150 Bn.		\$1,50,000
		> \$150 Bn.	\$1,50,000 Plus 0.000024% of annual turnover in excess of \$150 Bn.							
ii.	Clearing Corporation	\$1,000	Recognition	\$15,000	Annual	\$1,000	N.A.	Nil	Nil	
					Renewal	\$1,000				
iii.	Depository	\$1,000	Recognition	\$10,000	Annual	\$5,000	Turnover ⁸	2% of annual custody charges collected from Issuers	Nil	

⁷ **Annual Turnover (Stock Exchanges):** "Turnover" shall mean the aggregate value of all transactions. It is clarified that in case of options contracts, the premium turnover shall be considered for calculation of turnover.

⁸ **Turnover based fee (Depositories):** Annual custody charges collected by depositories from issuers



Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee	
			Type of Fee	Amount	Flat		Conditional			
					Type of Fee	Amount	Basis of Fee	Amount		
Fee for issuance and listing of securities on the recognised stock exchanges in IFSC										
Type of listing										
iv.	IPOs and FPOs (specified securities including Depository Receipts) ⁹									0.05% of the offer size
v.	Listing without public offer (primary/ secondary)									Nil
Debt Securities										
vi.	Primary Listing ¹⁰									\$1,000
vii.	Secondary listing									Nil

⁹ Applicable fee (i.e. 0.05% of the offer size) is required to be remitted to the IFSCA along with filing of offer document with IFSCA.

¹⁰ a) The issuers are required to pay listing fee to the Stock Exchanges along with listing application. Stock Exchange(s) are required to make the payment to IFSCA on monthly basis within five working days from the end of month.

b) In case of primary listing simultaneously on both the exchanges in IFSC, the total fee of USD 1,000 shall be applicable.



Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
C.	Capital Market Intermediaries								
i.	Investment Bankers	\$1,000	Registration	\$3,500	Annual	\$3,500	N.A.	Nil	Nil
ii.	Investment Advisors	\$750		\$1,500	Annual	\$1,500			
iii.	Debenture Trustees	\$500		\$3,500	Annual	\$1,500			
iv.	Depository Participants	\$500		\$500	Annual	\$500			
v.	Clearing Members	\$500		\$1,000	Annual ¹¹	\$1,000			
vi.	Custodians	\$1,000		\$3,500	Annual	\$3,500			
vii.	Credit Rating Agencies	\$1,000		\$3,500	Annual	\$3,500			
viii.	Research Entity	\$750		\$1,500	Annual	\$1,500			
ix.	Distributors of Capital Market Products and Services	\$750		\$2,000	Annual	\$2,000			
x.	ESG Ratings and Data Products Providers	\$1,000		\$3,500	Annual	\$3,500			
xi.	Broker Dealers	\$500		\$1,000	N.A.	Nil	Turnover ¹²	Monthly ¹³ @0.00010% of turnover	

¹¹ Shall be payable for membership of each clearing corporation. E.g. A clearing member having membership of two clearing corporations shall be liable to pay the annual fee of \$2,000.

¹² **Monthly Turnover based Fee (Broker Dealers):** "Turnover" shall mean the aggregate value of all transactions. It is clarified that in case of options contracts, the premium turnover shall be considered for calculation of turnover.

¹³ Shall be deposited by the broker dealers to IFSCA through the respective Stock Exchanges on a monthly basis by the fifth working day of the subsequent calendar month. The fee is applicable only for the broker dealers registered with the IFSCA. Remote Trading Participants are not subject to broker turnover fee.



Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
xii.	Global Access Providers ¹⁴	Nil	Authorisation	\$10,000	N.A.	Nil	Turnover	<p>Proprietary Trading</p> <p>1. Derivatives: 0.000075% of turnover</p> <p>2. Products other than Derivatives: 0.005% of turnover</p> <p><i>subject to upper limit of USD 10,000/- per quarter</i></p> <p>Clientele Trading</p> <p>1. Derivatives: 0.000075% of turnover</p> <p>2. Products other than Derivatives: 0.005% of turnover</p>	Nil

¹⁴ **Explanations pertaining to Global Access Providers:**

Explanation 1: It is clarified that in case of options contracts; premium turnover shall be considered for calculation of turnover.

Explanation 2: In case of a clientele trading, the turnover-based fee shall be paid by the Global Access Provider. The Global Access Provider may collect fees from the clients (either directly or through Introducing Broker) and shall remit the same to the Authority.

Explanation 3: In case of any Broker Dealer trading on proprietary basis, turnover based fee shall be paid by the Broker Dealer. The Global Access Provider shall collect the fee from the Broker Dealer and shall remit the same to the Authority.

Explanation 4: The recurring fee shall be paid on a Quarterly basis within 30 days from the end of the quarter.



3. Metals and Commodities

Sl. No.	Type of Entities	Application Fee	Licence/Registration/ Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
i.	Bullion Exchange	\$1,000	Recognition	\$25,000	Annual	\$1,000	Annual Turnover¹⁵		Nil
							<=\$1.5 Bn.	\$1,500	
							> \$1.5 Bn. & <= \$15 Bn.	\$15,000	
							> \$15 Bn. & <= \$75 Bn.	\$75,000	
							> \$75 Bn. & <= \$150 Bn.	\$1,50,000	
> \$150 Bn.	\$1,50,000 plus 0.000024% of annual turnover in excess of \$150 billion								
ii.	Clearing Corporation	\$1,000	Recognition	\$15,000	Annual	\$1,000	N.A.	Nil	Nil
iii.	Bullion Clearing Members	\$500	Registration	\$1,000	Annual	\$1,000			
iv.	Bullion Trading Members	\$500	Registration	\$1,000	N.A.	Nil	Turnover ¹⁶	Monthly @0.00010% of turnover	
v.	Vault Managers	\$500	Registration	\$5,000	Annual	\$5,000	N.A.	Nil	Registration of additional Vault under the existing registration of the registered Vault Manager
									\$500

¹⁵ **Annual Turnover (Bullion Exchanges):** Based on the aggregate value of all transactions.

¹⁶ **Monthly Turnover based Fee (Bullion Trading Member):** "Turnover" shall mean the aggregate value of all transactions. To be paid to the Authority through the Bullion Exchange



4. Insurance

A. Fee Applicable for IFSC Insurance Offices (IIOs)

Sl. No.	Type of Fee	Applicable for	Amount in USD	Due Date	Frequency
1.	Application Fee	Applicant Insurance Entity	\$1,000	At the time of making application	One-time
2.	Registration Fee	Applicant Insurance Entity	\$5,000	Within 15 days of demand from the Authority, unless specified otherwise	One-time
3.	Annual Fee	Registered Insurance Entity	\$12,500, or 1/20th of 1% of total gross premium written (GPW) by IIO, whichever is higher	On or before 30 th April of each financial year.	Annual
<p>Note: for calculation of payment of annual fee of any particular financial year, the IIO shall consider the audited GPW of preceding to the preceding financial year.</p> <p>Illustration for payment of annual fee by IIOs</p> <p>(1) ABC Insurer is granted registration as IIO on 12-Feb-2025 (i.e. in the FY 2024-25).</p> <p>(2) FY wise annual fee payable by ABC IIO will be as under –</p> <p>(i) For FY2024-25, the IIO shall pay annual fee on pro rata basis for two months i.e. February and March 2025. Hence, amount payable is USD 2,083 [12,500*2/12] to be paid within 15 days of grant of Certificate of Registration</p> <p>(ii) For FY 2025-26, the IIO shall pay minimum annual fee of USD 12,500 to be paid on or before 30th April 2025.</p> <p>(iii) For FY 2026-27, the IIO shall pay minimum annual fee of USD 12,500 or as per specified formula using GWP based on Audited Financials of FY 2024-25, whichever is higher, to be paid on or before 30th April 2026.</p> <p>(iv) Similarly, for FY 2027-28, the IIO shall pay minimum annual fee of USD 12,500 or as per specified formula using GWP based on Audited Financials of FY 2025-26, whichever is higher, to be paid on or before 30th April 2027.</p>					



B. Fee Applicable for IFSC Insurance Intermediary Offices (IIIOs)

S. No.	Type of Fee	Applicable for	Category	Amount in USD	Due Date	Frequency
1.	Application Fee	Applicant Insurance Entity	Broker	\$500	At the time of making application	One-time
			Corporate Agent	\$500		
			TPA	\$500		
			SLA	\$500		
2.	Registration Fee	Applicant Insurance Entity	Broker	\$1,000	Within 15 days of demand raised by the Authority, unless specified otherwise	One-time
			Corporate Agent	\$500		
			TPA	\$500		
			SLA	\$500		
3.	Annual Fee	Registered Insurance Entity	Broker	\$2,200	On or before the 30 th of April of each financial year	Annual
			Corporate Agent	\$250		
			TPA	\$250		
			SLA	\$250		



5. Others

Sl. No.	Type of Entities	Application Fee	Licence/Registration/ Authorisation Fee		Recurring Fee				Activity based fee
					Flat		Conditional		
			Type of Fee	Amount	Type of Fee	Amount	Basis of Fee	Amount	
A.	FinTech Entities (FE)								
i.	FE - Sandbox	\$100	Limited Use Authorisation	\$1,000	Extension of Limited Use Authorisation	\$1,000	N.A.	Nil	Nil
B.	International Branch Campus & Offshore Education Centre								
i.	International Branch Campus & Offshore Education Centre	\$1,000	Registration	\$25,000	Annual ¹⁷ (2nd Year Onwards)	\$10,000	N.A.	Nil	Nil
C.	KYC Registration Agency (KRA)								
i.	KYC Registration Agency	\$1,000	Registration	\$5,000	Annual	\$5,000	N.A.	Nil	Nil
D.	Book-keeping, Accounting, Taxation and Financial Crime Compliance Service Providers ('BATF Service Providers')								
i.	BATF Service Providers	\$1,000	Registration	\$2,500	Annual fee	\$2,500	Annual Turnover	Amount	Nil
							< \$1 Mn.	Nil	
							>= \$1 Mn. & < \$5 Mn.	\$2,500	
							>=\$5Mn. & < \$25Mn.	\$5,000	
							>=\$25Mn. & <\$50Mn.	\$7,500	
> \$50 Mn.	\$10,000								

¹⁷ The flat recurring fee (annual) shall be payable from the financial year immediately succeeding the financial year in which the certificate of registration was granted.



Sl. No.	Type of Entities	Application Fee	Licence/Registration/Authorisation Fee		Recurring Fee				Activity based fee
			Type of Fee	Amount	Flat		Conditional		
					Type of Fee	Amount	Basis of Fee	Amount	
E.	Global In-House Centres								
i.	Global In-House Centres	\$1,000	Registration	\$2,500	Annual fee	\$2,500	Annual Turnover	Amount	Nil
							< \$1 Mn.	Nil	
							>= \$1 Mn. & < \$5 Mn.	\$2,500	
							>=\$5Mn. & < \$25Mn.	\$5,000	
							>=\$25Mn. & <\$50Mn.	\$7,500	
> \$50 Mn.	\$10,000								
F.	TechFin and Ancillary Services Providers¹⁸								
i.	TechFin and Ancillary Services Providers (#Note)	\$1,000	Registration	\$2,500	Annual fee	\$2,500	Annual Turnover	Amount	Nil
							< \$1 Mn.	Nil	
							>= \$1 Mn. & < \$5 Mn.	\$2,500	
							>=\$5Mn. & < \$25Mn.	\$5,000	
							>=\$25Mn. & <\$50Mn.	\$7,500	
> \$50 Mn.	\$10,000								

¹⁸ An entity authorised under the existing frameworks (i.e. under the Framework for enabling Ancillary services at IFSC or Framework for FinTech Entity) may continue operations under the existing frameworks till the grant of CoR under the TAS Regulations, or 12 (twelve) months from the date of notification of the TAS Regulations, unless extended by the Authority, whichever is earlier.



Note:

In pursuance to the notification of IFSCA (TechFin and Ancillary Services) Regulations, 2025, no fee structure exists under erstwhile Ancillary Services Framework.

- (I)** Accordingly, it is clarified that for **existing Ancillary Services Providers, which had submitted their willingness within the stipulated timelines for migration to IFSCA (BATF) Regulations, 2024**, to undertake any of the activities, namely, Book-keeping, Accounting or Taxation from IFSCA;
- (i) no separate application fee will be applicable for transition process;
 - (ii) these existing Ancillary Services Provider, which got Authorisation under erstwhile IFSCA (Ancillary Services) Framework, have to pay annual fee/ recurring fee as applicable under IFSCA (BATF) Regulations, 2024 for those activities for which they had commenced their operations, from the date of commencement of their business operations or from the date of submission of willingness, whichever is later;
 - (iii) for the existing ancillary services providers, which are already undertaking BAT services under erstwhile Ancillary Services Framework, are required to pay applicable fees under IFSCA (BATF) Regulations, 2024, from the date of submission of their willingness under BATF regulations, the annual fee paid under the erstwhile framework will be adjusted.
- (II)** The entities which **intend to undertake Financial Crime Compliance Services**, must take separate activity-based registration under IFSCA (BATF) Regulations, 2024, for which application fee, registration fee, annual/recurring fee will be as applicable for BATF Services Providers.
- (i) Upon grant of in-principle approval, one-time registration fee must be paid within 15 days from the date of issue, in terms of this circular, and circular dated July 31, 2025 as amended from time to time.
 - (ii) 1st year of registration:
 - a) For the existing entities operating under the relevant erstwhile frameworks, which have already paid annual fee, such entities must pay annual fee (flat fee) on a pro-rata basis for the remaining period of the financial year in which CoR is granted under TAS Regulations. The annual fee paid, if any, under the frameworks, will be adjusted accordingly for the respective FY.
 - b) With regard to Conditional Recurring Fee as part of Annual fee for FY in which CoR was issued, it is clarified that the conditional recurring fee for the 1st year of grant of CoR shall be paid within 30 days of end of the said financial year in which CoR was granted under TAS Regulations, calculated on a pro-rata basis in the year of grant of CoR.
 - (iii) 2nd year onwards:
 - a) The Annual recurring fee (flat recurring fee + conditional recurring fee) shall be applicable as per the IFSCA transition circular dated July 31, 2025 read with this circular, as amended from time to time.



b) Conditional fee shall be calculated on the basis of turnover for the previous financial year.

c) Both fees, flat recurring fee & conditional recurring fee, as applicable, which is due for next FY, have to be paid in advance in the beginning of the FY within the timelines as specified by the Authority from time to time.

(III) The fees as applicable shall be paid within 30 days from the date of issue of these clarifications in the “#Note- Point (I) & (II)” above, failing which, interest for late payment of applicable fees shall be applicable as per the provisions of this circular.



SCHEDULE-II

FORMAT FOR INTIMATION OF REMITTANCE OF APPLICABLE FEE TO THE AUTHORITY

S. No.	Particulars		Remarks			
A.	Details of the Entity					
1.	Name of Entity <i>(for which the fee is paid)</i>					
2.	Type of Entity <i>(as per CoR)</i>					
3.	PAN of Entity					
4.	GSTIN of Entity					
5.	Date of issuance of CoR					
6.	Details of Authorized Contact Person:					
	a.	Name				
	b.	Mobile No.				
	c.	Email ID				
B.	Details of the remittance made					
1.	Activity for which fees paid					
2.	Type of fee remitted		Currency of remittance	Applicable Fees to be remitted as per Fee Circular	Calculation of Fees (for d, e, f, g & h)	Fees Amount Remitted
	a.	Application fee	USD <input type="checkbox"/> / INR <input type="checkbox"/>			
	b.	Licence/ Registration/ Recognition/ Authorisation fee	USD <input type="checkbox"/> / INR <input type="checkbox"/>			
	c.	Recurring fee - Flat	USD			
	d.	Recurring fee - Conditional	USD			
	e.	Activity based fee	USD			
	f.	Processing fee	USD			
	g.	Late fee	USD			
	h.	Other (please specify)	USD			
3.	Financial Year for which fee is remitted					
4.	Due date by when fee should have been remitted as per the fee circular (DD/MM/YYYY)					



S. No.	Particulars		Remarks
5.	Bank account details from which amount is remitted		
	a.	Account holder's name	
	b.	Account no.	
	c.	Bank name	
6.	Transaction Reference No. (SWIFT copy/ UTR/ other reference no.)		
7.	Name of bank account of IFSCA in which amount is remitted	International Financial Services Centres Authority (970105000174)	<input type="checkbox"/>
		IFSCA FUND 2 (39907189884)	<input type="checkbox"/>
8.	Date of transaction (DD/MM/YYYY)		

(Signature / Digital Signature)

Authorised Signatory of the Entity

Kindly note that:

- (a) The said intimation about remittance of fee is to be submitted via **electronic mail to respective division/ department of the Authority along with a copy to finance@ifsc.gov.in**
- (b) Calculation towards para 8 of this circular, i.e. interest on delay in payment of applicable fees, shall be provided separately to the Authority along with this format.